

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 50 OF 2023

IN THE MATTER OF:

Ramisetti Suresh Kumar

..... Applicant

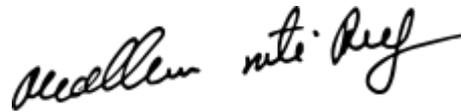
Vs

State of Andhra Pradesh & Others

.... Respondents

REPORT FILED BY THE APPCB 4th RESPONDENT

DATE - 09.05.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

**Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (N.G.T)
SOUTHERN ZONE (SZ), CHENNAI.

Original Application No. 50 of 2023

Sri Ramiseti Suresh Kumar

Applicant

Versus

State of Andhra Pradesh & Others

Respondent

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Place: Vijayawada

Date: 08.05.2024


Environmental Engineer
APPCB, RO, Vijayawada

ENVIRONMENTAL ENGINEER
A.P.Pollution Control Board
Regional Office, Vijayawada

Report of the A.P. Pollution Control Board in compliance with the Hon'ble N.G.T (SZ), Chennai Orders dated. 03.10.2023 in O.A. No. 50 of 2023 filed by Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh.

It is to submit that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (N.G.T) Southern Zone (SZ), Chennai on extraction of soil and pollution caused due to brick kilns.

In this regard, it is to submit that the APPCB, Regional Office, Vijayawada has received a complaint from Smt Ramiseti Pushpavathi, R/o. Thotamula (V), Gampalagudem (M), NTR District through Spandana Portal on 25.07.2022 regarding operation of brick kilns by Sri Battula Anjaiah. The APPCB, RO, Vijayawada has addressed a letter on 28.07.2022 to the Tahsildar, Gampalagudem Mandal with a request to take action against the brick kilns, as per G.O.Ms. No.80, Dated.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P, as per the delegation of powers.

Again, complaints were filed by Smt Ramiseti Pushpavathi and Sri Ramiseti Suresh Kumar through Spandana Portal on 12.01.2023, which were forwarded by the District Administration to the Board with a direction to take necessary action against the brick kilns operating at R.S.No.469 & 463/3, Vinagadapa (V), Gampalagudem (M), NTR District.

The officials of the APPCB, RO, Vijayawada attended the complaints on 13.01.2023 and conducted Ambient Air Quality Monitoring (AAQM) at the complainant's agricultural land in presence of the VRO and the Panchayat Secretary of Vinagadapa Village and Sri Ramiseti Suresh Kumar. The Particulate Matter (PM₁₀) value is recorded as 170.0µg/m³ (Std.-100µg/m³). The APPCB, RO, Vijayawada addressed a letter on 24.01.2023 to the Collector and District Magistrate, NTR District, duly submitting the inspection report and requested to issue necessary directions to the Tahsildar, Gampalagudem Mandal to initiate necessary action for redressal of the complaint.

Further, the APPCB, RO, Vijayawada addressed a letter to the Tahsildar, Gampalagudem Mandal on 20.02.2023 duly informing the inspection of the Board officials and Ambient Air Quality Monitoring (AAQM). The Tahsildar, Gampalagudem Mandal is requested to initiate necessary action against the brick kilns operating in the near the agricultural lands belongs to the complainant, Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, D.No.1-169/1, Thotamula (V), Gampalagudem (M), NTR District, as per G.O. Ms. No.80, dt. 22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. A.P.

The Board has submitted status report dated.30.08.2023 in O.A. No.50 of 2023.

The Hon'ble N.G.T (SZ), Chennai vide Order dated.03.10.2023 directed the following:

"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable."


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

In obedience to the Hon'ble N.G.T Orders, the Board Officials inspected the brick kilns on 27.10.2023 and the Board has submitted a status report dated.03.11.2023. Copy enclosed.

The APPCB has requested the Collector & District Magistrate, NTR District to constitute Joint committee regarding functioning of these brick kilns and their past activities, assess the damages and arrive the Environmental Compensation. Accordingly, the Collector & District Magistrate, NTR District has constituted Joint Committee with the following officials vide note approval dated.11.04.2024:

1. The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
2. The Tahsildhar, Gamapalagudem, NTR District
3. The District Mines and Geology Officer, NTR District
4. The Panchayath Secretary, Vinagadapa Panchayat
5. Representative from Irrigation Department concern area, NTR District
6. District Agricultural Officer, NTR District

The Board has addressed letters to the above officials to attend for the Joint committee inspection scheduled on 20.04.2024 to take action assess the damages and arrive the Environmental Compensation vide letters dated.12.04.2024. The Petitioner and the Respondents are also requested to attend during Joint committee inspection.

Annexure-I.

The Joint committee inspection held on 20.04.2024 at brick kilns located Vinagadapa(V), Gampalgudem (M), NTR District. The officials from APPCB, Mines & Geology, Irrigation and Panachayat Raj Departments.

The Petitioner Sri Ramiseti Suresh Kumar and Respondents have attended the Joint inspection. It was observed that the brick kilns do not exist at the earlier operated area.

The officials from Revenue and Agricultural Departments are not attended for the Joint inspection.

The Board has again addressed letters to the Tahsildhar, Gamapalagudem, NTR District and District Agricultural Officer, NTR District for Joint inspection of the brick kilns on 16.05.2024 at 11:00 A.M. to take further necessary action in respect of extent of mining of soil carried out nearby areas and extent of crop damage vide letter dated.30.04.2024. **Annexure-II.**

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.50 of 2023/PCB/RO-VJA/2024-23

Date.12.04.2024

To
The Tahsildhar, Gamapalagudem, NTR District
The District Mines and Geology Officer, NTR District
The Panchayath Secretary, Vinagadapa Panchayt.
Irrigation Department concern area, NTR District
The District Agricultural Officer, NTR District

Sir,

Sub: APPCB-RO-VJA-O.A. No.50 of 2023 filed before the Hon'ble N.G.T, South Zone, Chennai by Sri Ramiseti Suresh Kumar on illegal extraction of soil, crop damage and pollution caused due to brick kilns located at Vinagadapa(V), Gampalgudem (M), NTR District-The Hon'ble N.G.T. Order dated.03.10.2023- Constitution of the Joint Committee to assess the Environmental Compensation-Reg.

Ref: 1. O.A. No.50 of 2023 filed before the Hon'ble N.G.T (SZ) Sri Ramiseti Suresh Kumar.
2. The Hon'ble N.G.T Order dated.03.10.2023 in O.A. No.50 of 2023.
3. T.O. Lr.No.O.A. No.50 of 2023 /PCB/RO-VJA/2023- 777, Dt.28.10.2023, report submitted to the Board office, Vijayawada.
4. Note orders of the Collector & District Magistrate, NTR District on 11.04.2024.

It is to inform that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on illegal extraction of soil and pollution caused due to brick kilns and crop damage.

The following are the Respondents in the O.A. No. 50 of 2023 which was before the Hon'ble N.G.T(SZ), Chennai:

- a. State of Andhra Pradesh Rep. by it's Chief Secretary
- b. State of Andhra Pradesh Rep. by it's Principal Secretary
- c. State Level Environment Impact Assessment Authority of A.P.
- d. Rep. by it's Member Secretary
- e. Andhra Pradesh Pollution Control Board Rep. by it's Member Secretary
- f. Andhra Pradesh Special Enforcement Bureau (Liquor & Sand) Rep. by it's Director General of Police / Ex Officio Chief Secretary / Commissioner.
- g. District Collector and Magistrate, NTR, Krishna District, Vijayawada.
- h. Mandal Revenue Officer (MRO) Gampalagudem (M), NTR District.
- i. Sri Bathula Anjaiah, S/o. Bathula Jamalaiah
- j. Sri Bathula Jamalaiah, S/o. Bathula Gopalu
- k. Sri Battula Ramaiah, S/o. Bathula Jamalaiah
- l. Sri B. Ventaiah.
- m. Sri-Lingamarla Adinarayana, S/o. Lingamarla Rama Rao, Land Owner.
- n. Smt Vutukuru Lakshmi, W/o. Vutukuru Srinivasa Rao

The Hon'ble N.G.T vide order dated.03.10.2023 in OA No.50 of 2023 has directed the following:

"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable".

In obedience to the Hon'ble NGT directions the Board officials inspected the said brick kilns on 27.10.2023 and observed that the brick kilns are not in operation and One brick kiln is completely removed. The latest status report submitted to the Hon'ble N.G.T (SZ) vide report dated.03.11.2023. The case is listed on 10.05.2024.

These brick kilns were established without obtaining all mandatory permissions and soil was excavated from the nearby areas for making bricks.

The Collector & District Magistrate, NTR District has constituted a Joint Committee vide note approval dated.11.04.2024 with the following officials to ascertain brick kilns past activities and to assess the damages and to calculate the Environmental Compensation payable.

- The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
- The Tahsildhar, Gamapalagudem, NTR District
- The District Mines and Geology Officer, NTR District
- The Panchayath Secretary, Vinagadapa Panchayt
- Representative from Irrigation Department concern area, NTR District
- District Agricultural Officer, NTR District

The Joint Committee report will be submitted to the Member Secretary, APPCB, Vijayawada for levy of Environmental Compensation (EC).

In view of the above, the members of the above Joint Committee are hereby requested to attend the Joint Inspection of the brick kilns scheduled on **20.04.2024** at **11:00 A.M.** at Vinagadapa (V), Gampalgudem (M), NTR District to take further necessary action.

Please treat this as Cour Matter.

Yours faithfully,

PASUPULA

SRINIVASA RAO

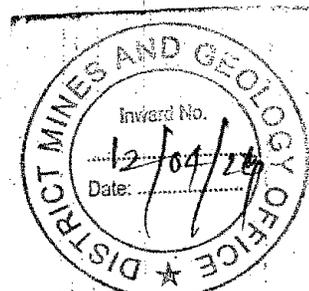
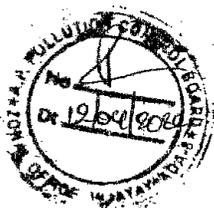
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PASUPULA SRINIVASA RAO

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ENVIRONMENTAL ENGINEER

Copy submitted to

- The Member Secretary, APPCB, BO, Vijayawada for favour of kind information.
- The JCEE (ECS), APPCB, BO, Vijayawada for kind information.
- The JCEE, APPCB, ZO, Vijayawada for kind information.
- The SEE (Legal), APPCB, BO, Vijayawada for kind information.





ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.50 of 2023/PCB/RO-VJA/2024-32

Date.12.04.2024

Sub: APPCB-RO-VJA-O.A. No.50 of 2023 filed before the Hon'ble N.G.T, South Zone, Chennai by Sri Ramiseti Suresh Kumar on illegal extraction of soil, crop damage and pollution caused due to brick kilns located at Vinagadapa(V), Gampalgudem (M), NTR District-The Hon'ble N.G.T. Order dated.03.10.2023- Constitution of the Joint Committee to assess the Environmental Compensation-Joint Committee inspection scheduled on 20.04.2024-Request to attend for inspection-Reg.

- Ref: 1. O.A. No.50 of 2023 filed before the Hon'ble N.G.T (SZ) Sri Ramiseti Suresh Kumar.
2. The Hon'ble N.G.T Order dated.03.10.2023 in O.A. No.50 of 2023.
3. T.O. Lr.No.O.A. No.50 of 2023 /PCB/RO-VJA/2023- 777, Dt.28.10.2023, report submitted to the Board office, Vijayawada.
4. Note orders of the Collector & District Magistrate, NTR District on 11.04.2024.

It is to inform that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on illegal extraction of soil and pollution caused due to brick kilns and crop damage.

The following are the Respondents in the O.A. No. 50 of 2023 which was filed before the Hon'ble N.G.T(SZ), Chennai:

- State of Andhra Pradesh Rep. by it's Chief Secretary
- State of Andhra Pradesh Rep. by it's Principal Secretary
- State Level Environment Impact Assessment Authority of A.P.
- Rep. by it's Member Secretary
- Andhra Pradesh Pollution Control Board Rep. by it's Member Secretary
- Andhra Pradesh Special Enforcement Bureau (Liquor & Sand) Rep. by it's Director General of Police / Ex Officio Chief Secretary / Commissioner.
- District Collector and Magistrate, NTR, Krishna District, Vijayawada.
- Mandal Revenue Officer (MRO) Gampalagudem (M), NTR District.
- Sri Bathula Anjaiah, S/o. Bathula Jamalaiah
- Sri Bathula Jamalaiah, S/o. Bathula Gopalu
- Sri Battula Ramaiah, S/o. Bathula Jamalaiah
- Sri B. Ventaiah.
- Sri Lingamarla Adinarayana, S/o. Lingamarla Rama Rao, Land Owner.
- Smt Vutukuru Lakshmi, W/o. Vutukuru Srinivasa Rao

The Hon'ble N.G.T vide order dated.03.10.2023 in OA No.50 of 2023 has directed the following:

"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable".

These brick kilns were established without obtaining all mandatory permissions and soil was excavated from the nearby areas for making bricks.

The Collector & District Magistrate, NTR District has constituted a Joint Committee vide note approval dated.11.04.2024 with the following officials to ascertain brick kilns past activities and to assess the damages and to calculate the Environmental Compensation payable.

- a. The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
- b. The Tahsildhar, Gamapalagudem, NTR District
- c. The District Mines and Geology Officer, NTR District
- d. The Panchayath Secretary, Vinagadapa Panchayt
- e. Representative from Irrigation Department concern area, NTR District
- f. District Agricultural Officer, NTR District

In view of the above, you are also requested to attend for the Joint inspection scheduled on 20.04.2024 at 11:00 A.M. at your brick kilns location / Agricultural lands.

ole ENVIRONMENTAL ENGINEER
- 12/4

To
Sri Bathula Anjaiah,
S/o. Sri Bathula Jamalaihah
R/o. Turpu Bazar,
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

Sri Bathula Jamalaihah,
S/o. Sri Bathula Gopalu,
R/o. Turpu Bazar,
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

Sri Battula Ramaiah,
S/o. Sri Bathula Jamalaihah
R/o. Turpu Bazar,
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

Sri B. Ventaiah,
R/o. Turpu Bazar,
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

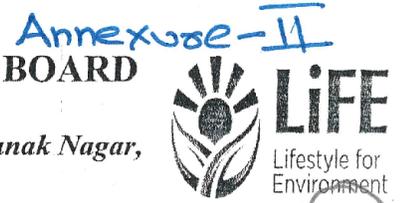
Sri Lingamarla Adinarayana,
S/o. Sri Lingamarla Rama Rao, Land Owner.
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

Smt Vutukuru Lakshmi,
W/o. Sri Vutukuru Srinivasa Rao,
R/o. Near Venugopaldaswamy Temple,
Vinagadapa (V), Gampalagudem (M),
NTR District-521 403.

Sri Ramiseti Suresh Kumar,
R/o. H.No.1-169/1, Behind CPM Office,
Thotamula (V), Gampalagudem (M),
NTR District-521 403.



7
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.50 of 2023/PCB/RO-VJA/2024- 84

Date.30.04.2024

To
The Tahsildhar, Gamapalagudem, NTR District
The District Agricultural Officer, NTR District

Sir/Madam,

Sub: APPCB-RO-VJA-O.A. No.50 of 2023 filed before the Hon'ble N.G.T, South Zone, Chennai by Sri Ramiseti Suresh Kumar on illegal extraction of soil, crop damage and pollution caused due to brick kilns located at Vinagadapa(V), Gampalgudem (M), NTR District-The Hon'ble N.G.T. Order dated.03.10.2023- Constitution of the Joint Committee to assess the Environmental Compensation-Not attended for the Joint committee inspection on 20.04.2024-Proposed inspection on 16.05.2024 at 11:00 A.M.- Request to attend the inspection-Reg.

- Ref:
1. O.A. No.50 of 2023 filed before the Hon'ble N.G.T (SZ) Sri Ramiseti Suresh Kumar.
 2. The Hon'ble N.G.T Order dated.03.10.2023 in O.A. No.50 of 2023.
 3. T.O. Lr.No.O.A. No.50 of 2023 /PCB/RO-VJA/2023- 777, Dt.28.10.2023, report submitted to the Board office, Vijayawada.
 4. Note orders of the Collector & District Magistrate, NTR District on 11.04.2024.
 5. T.O. Lr.No.O.A. No.50 of 2023/PCB/RO-VJA/2024-23, Dt.12.04.2024, letter addressed to the Tahsildar, Gampalagudem, DM & GO, PS, Irrigation Department and DAO, NTR District to attend the joint committee inspection.
 6. Joint inspection conducted on 20.04.2024.

With reference to the 5th cited, it is to inform that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on illegal extraction of soil, pollution caused due to brick kilns and crop damage.

The Hon'ble N.G.T vide order dated.03.10.2023 in OA No.50 of 2023 has directed the following:

“In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable”.

These brick kilns were established without obtaining all mandatory permissions and soil was excavated from the nearby areas for making bricks.

The Collector & District Magistrate, NTR District has constituted a Joint Committee vide note approval dated.11.04.2024 with the following officials to ascertain brick kilns past activities and to assess the damages and to calculate the Environmental Compensation payable.

- a. The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
- b. The Tahsildhar, Gamapalagudem, NTR District
- c. The District Mines and Geology Officer, NTR District

- d. The Panchayath Secretary, Vinagadapa Panchayt
- e. Representative from Irrigation Department concern area, NTR District
- f. District Agricultural Officer, NTR District

This office has proposed Joint inspection on 20.04.2024 and requested above officials to attend the Joint inspection vide letter dated.12.04.2024.

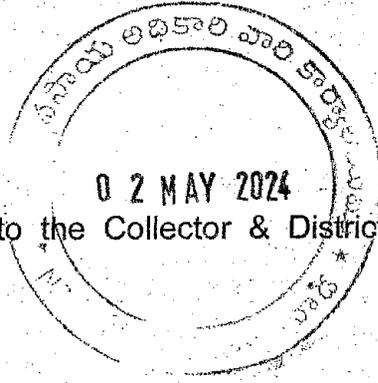
The Joint committee inspected the brick kilns on 20.04.2024. But, officials are not attended from Revenue and Agricultural Departments.

In view of the above, it is once again proposed to inspect the brick kilns on 16.05.2024 at 11:00 A.M. at Vinagadapa (V), Gampalagudem (M), NTR District.

It is requested to attend the inspection on 16.05.2024 without fail.

Please treat this as Cour Matter.

Yours faithfully,



ole ENVIRONMENTAL ENGINEER

Received
30/4

Copy submitted to the Collector & District Magistrate, NTR District for favour kind information.

Item No.07:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 50 of 2023 (SZ)

IN THE MATTER OF:

Ramisetti Suresh Kumar.

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 03.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.
Ms. Aarti Mundar for R8, R12 & R13.

ORDER

1. The report of the District Collector is yet to be filed.

2. The learned counsel appearing for the Andhra Pradesh Pollution Control Board represents that the alleged activities have been stopped as of now. The same is a reply given by the learned counsel appearing for the project proponents (Respondents No.8, 12 and 13.
3. The rest of the project proponents who are served with notice have not appeared either in person or through the counsel and for Respondent No.11, the notice is returned.
4. In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable.
5. The private respondents are also directed to file their response, after which, the matter can be taken up for final hearing.
6. Post the matter on 31.10.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.50/2023(SZ)
03rd October, 2023. AD.

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original application No. 50 of 2023 (SZ)

Ramisetti Suresh Kumar
Applicant

Versus

State of Andhra Pradesh & Others
Respondent

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Place: Vijayawada
Date:03.11.2023

Ramisetti
Environmental Engineer
APPCB, Regional Office,
Vijayawada

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT(SZ), Chennai orders dt. 03.10.2023 in O.A. No. 50 of 2023 (SZ) filed by Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh

It is to submit that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on extraction of soil and pollution caused due to brick kilns.

In this regard, it is to submit that the Regional Office, Vijayawada has received a complaint from Smt. Ramiseti Pushpavathi, R/o. Thotamula (V), Gampalagudem (M), NTR District through Spandana Portal on 25.07.2022 regarding operation of brick kilns by Sri Battula Anjaiah. The RO: Vijayawada, APPCB addressed a letter on 28.07.2022 to the Tahsildar, Gampalagudem Mandal with a request to take action against the brick kilns, as per G.O.Ms. No.80, dt .22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P., as per the delegation of powers. Copy of the letter is herewith enclosed as **Annexure-I**.

Again, complaints were filed by Smt. Ramiseti Pushpavathi and Sri Ramiseti Suresh Kumar through Spandana Portal, which were forwarded by the District Administration to the Board with a direction to take necessary action against the brick kilns operating at R.S.No.469 & 463/3, Vinagadapa (V), Gampalagudem (M), NTR District.

The officials of the RO: Vijayawada, APPCB attended the complaints on 13.01.2023 and conducted Ambient Air Quality Monitoring (AAQM) at the complainant's agricultural land in presence of the VRO and Panchayat Secretary of Vinagadapa Village and Sri Ramiseti Suresh Kumar. The Particulate Matter (PM₁₀) value is recorded as 170.0 µg/m³ (standard 100 µg/m³). The RO: Vijayawada, APPCB addressed a letter on 24.01.2023 to the Collector and District Magistrate, NTR District, duly submitting the inspection report and requested to issue necessary directions to the Tahsildar, Gampalagudem Mandal to initiate necessary action for redressal of the complaint. Copy of the letter is herewith enclosed as **Annexure-II**.

Further, the RO, Vijayawada, addressed a letter to the Tahsildar, Gampalagudem Mandal on 20.02.2023 duly informing the inspection of the Board officials and Ambient Air Quality Monitoring (AAQM). The Tahsildar, Gampalagudem Mandal is requested to initiate necessary action against the brick kilns operating in the near the agricultural lands belongs to the complainant, Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, D.No.1-169/1, Thotamula(V), Gampalagudem (M), NTR District, as per G.O. Ms. No.80, dt. 22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. A.P. Copy of the letter is herewith enclosed **Annexure -III**.

The Board has submitted latest status report to the Hon'ble NGT in OA No 50 of 2023 on 30.08.2023.

The Hon'ble NGT (SZ), Chennai vide order dt 03.10.2023 directed the following:

"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable."

In obedience to the Hon'ble NGT Orders, the Board Officials inspected the brick kilns on 27.10.2023 and observed the following:

- The brick Kiln earlier operated at Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District adjacent to the complainant's agricultural lands by Sri Battula Anjaiah was removed and no brick kiln activity was observed.
- The temporary huts provided towards the complainant's agricultural lands were also removed.
- The equipment pertaining to manufacturing of bricks were removed.
- In the above lands at present Paddy is being cultivated.
- The other Two brick kilns by name Sree Veeranjaneya Bricks & Sai Bricks existing beside the Kothapally Road were stopped their operations and fired & finished bricks are existing in the premises.
- The quantity of finished bricks existing in the above two brick kilns sites were less compared with quantity observed in the earlier inspection.
- Eucalyptus plantation is existing in the petitioner's land and paddy is being cultivating in surrounding agriculture lands.
- The said brick kilns, against which complaints were filed, are Clamp burning Brick kilns and are mainly operated in rural areas of Andhra Pradesh and are not operated in a fixed area unauthorized sector.
- As per G.O.Ms. No.80, dt .22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P., the Tahsildar of the concerned has to take action against the Brick Kilns as per the delegation of powers.
- During inspection it was observed that no soil mining in the above brick kilns area.
- The said Brick kilns are existing at 700 mtrs to 1000 mtrs from the village habitation.

Sri Battula Anjaiah, who operated brick kiln at Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District, was contacted during inspection. He informed that he has taken land on lease basis and carryout bricks manufacturing and now the lease agreement was cancelled and stopped the brick manufacturing activity. No persons are available for other two brick kiln units.

In view of the above it is humbly submitted that a letter was addressed to the Collector & District Magistrate, NTR District on 28.10.2023, for constituting the Joint Committee with the stakeholder Departments for assessing the damages and to calculate the environmental compensation payable by the said brick kilns, the allegations were made by the applicant on damage to their agriculture lands and on Illegal soil Mining **Annexure -IV**.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada

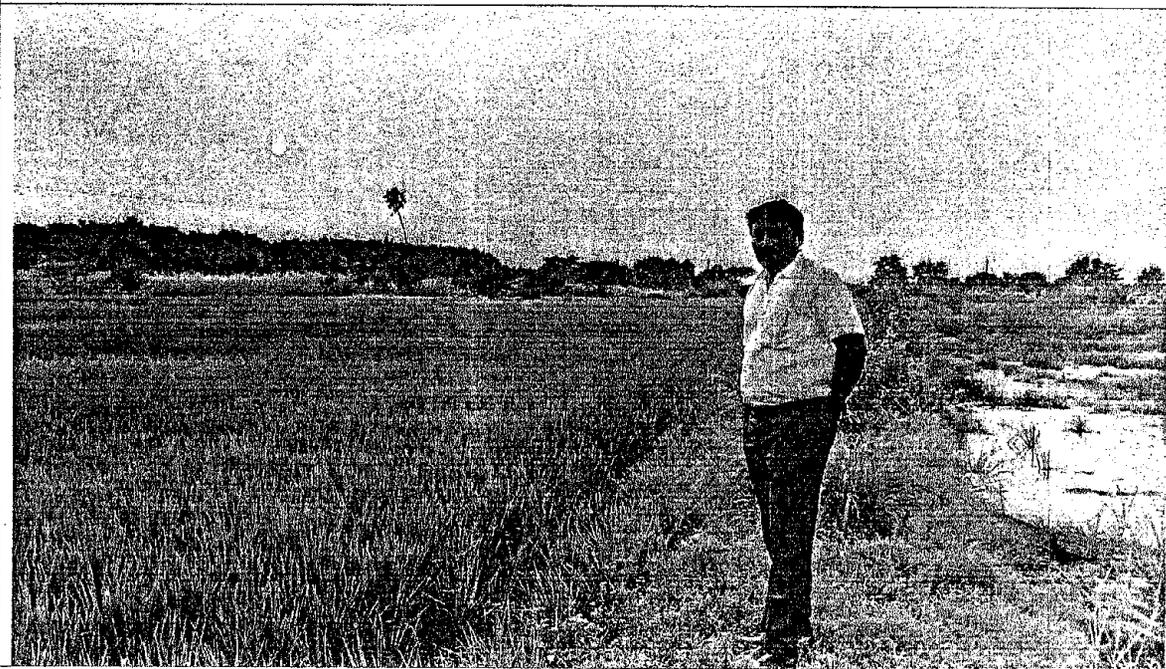
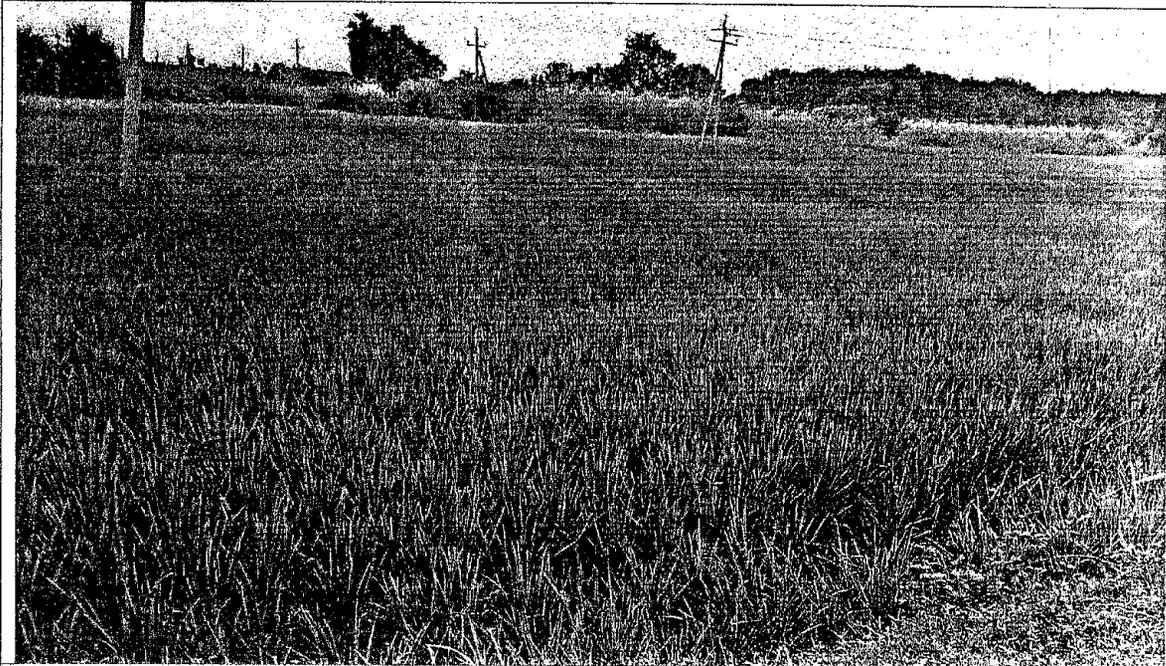
Dt.:03.11.2023

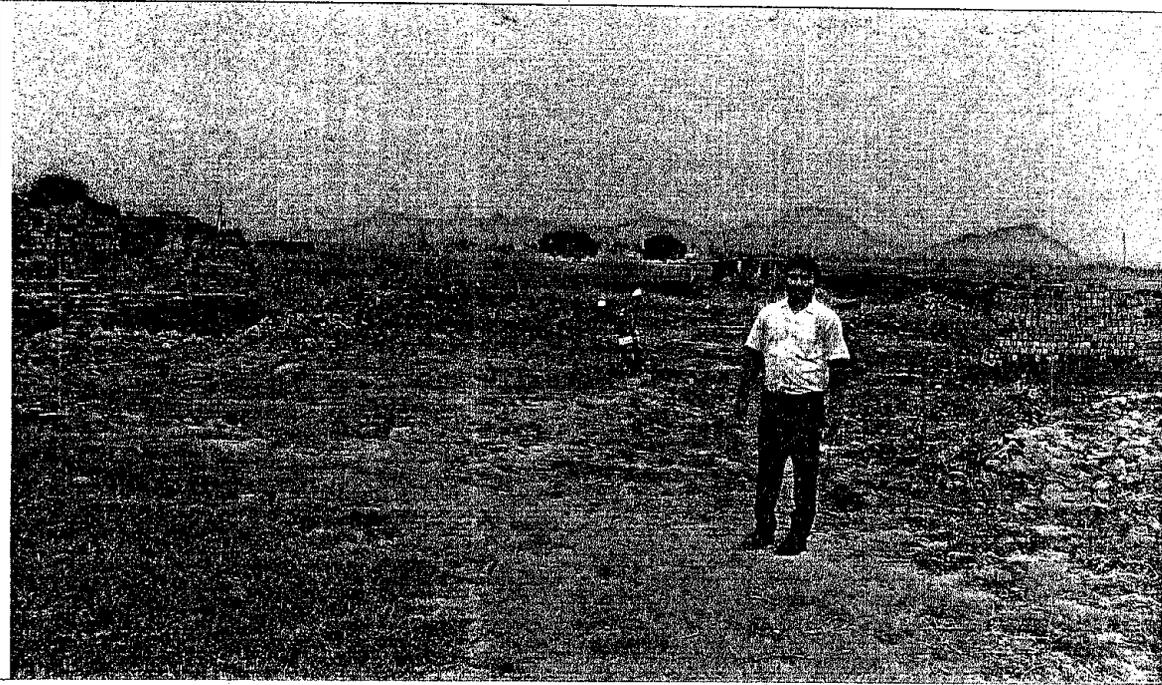
Signature
A.P. Pollution Control Board

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Photographs of the inspection of the Brick kilns on 27.10.2023.

- Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District adjacent to the complainant's agricultural lands where brick kiln operated by Sri Battula Anjaiah





M/s Sree Veeranjanya Bricks located beside the Kothapally Road, Vinagada village



M/s Sai Bricks located beside the Kothapally Road, Vinagada village

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

E.F.S.&T. Department – Brick Kilns – Guidelines in respect of establishment of Brick Kilns in the State – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No.80.

Dated:22-04-2010.

Read the following:-

1. From the Advocate General, High Court Buildings, Hyderabad, Letter No.619 of 2010, dated:28-01-2010.
2. Government D.O.Lr.No.579/Env./2010, dated:01-02-2010.
3. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-55, dated:08-04-2010.
4. From the Advocate General, High Court Buildings, Hyderabad, Letter No.357 of 2010, dated:17-04-2010.
5. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-114, dated:19-04-2010.

In W.P. No.26243 of 2007 filed by Sri Adapa Narayana Swamy and others questioning the establishment of Bricks Kilns in Survey No.162/7, 162/8 and 162/9 of Kulla village, K. Gangavaram Mandal, East Godavari District, the Court directed the State to evolve guidelines and policy to regularize and monitor the Brick Kilns activities in the state.

2. The issue has been examined in consultation with the Member Secretary, A.P. Pollution Control Board, Hyderabad, and considered that the activity of brick manufacturing is not among the scheduled 66 categories of small scale polluting units as per GOs 1 & 2 of Environment, Forests, Science & Technology Department, dated: 23-01-1995 and their amendments thereof, for which pollution clearance needs to be obtained. Hence, the Pollution Control Board does not issue any clearances to these brick clamps. However, the brick clamp's owner has to obtain an acknowledgement from the General Manager, District Industries Centre (GM, DIC). This acknowledgement serves the purpose of the consent of the Board. As, the activity of brick manufacturing is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, the A.P. Pollution Control Board does not have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of concerned area who can take action under section 133 of Cr.P.C in case of violations.

3. The Hon'ble High Court of Andhra Pradesh while disposing Writ Petition No. 12138/2008 & batch cases vide order dated:30-07-2008 observed that "the activity of the brick manufacturing, which is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, and it is not open for the Andhra Pradesh Pollution Control Board to have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of the concerned area who can be instructed to take appropriate action and directed the District Collector to initiate action against the brick manufacturers within the stipulated time."

4. In the reference 5th cited, the Member Secretary, A.P. Pollution Control Board, Hyderabad, after interacting with the Industries Department, has furnished revised draft guidelines in the matter.

(P.T.O)

5. The Government, after careful examination of the matter, hereby issue the following guidelines for establishment of Brick Clamps in the State of Andhra Pradesh:

1. An application for establishment of Brick Clamp made to Industries Department shall be accompanied by a no objection / license from the local body (Gram Panchayat, Zilla Parishad, Municipality or Municipal Corporation). It is open to the local body to consider the objections, if any, made to such application before grant of No objection Certificate to the applicant.
2. The edge of the Brick Clamp (batti) shall be at a radial distance of -
 - a. 1 Km from any human habitation, hospitals, educational or any other institutions;
 - b. 100 m as far as practicable, but in no case less than 50 mtrs from the neighbors' agricultural/horticulture lands. The Brick Clamp shall have the accessibility without disturbing the surrounding crops;
 - c. 100 mtrs from flood banks of river;
 - d. 200 mtrs from the National Highways/State Highways / Expressways / Ring Roads; and
 - e. 25 m from the village roads.
3. The General Managers, District Industries Centres shall issue acknowledgements to those Units which are complying with above guidelines duly stipulating the above mentioned guidelines as conditions.
4. Mitigative measures to control pollution;
 - a. To minimize generation of fugitive emissions due to movement of vehicles, the passage around the brick clamps within the premises should be paved with broken bricks;
 - b. Ash produced everyday shall be transported to a disposal site or reused in brick making to reduce fugitive emissions;
 - c. The brick clamp (Batti) shall be located / operated in such a way that it shall not affect the agricultural activity in the vicinity; and
5. The Revenue Authorities viz. Collector and District Magistrate / R.D.O. / Tahasildar shall continue to take action against defaulting units under the provisions of Cr.P Code as upheld by the Hon'ble High Court in the W.P.No.12138 /2008 and batch cases.
6. The District Collector of the concerned District shall monitor implementation of the guidelines.
7. The G.O. is available on the Internet and can be accessed at the address "<http://www.ap.gov.in/goir>".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI R.KONDAPI,
SPECIAL CHIEF SECRETARY TO GOVERNMENT.

To
The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
All the District Collectors in the State.
The Commissioner of Industries, Andhra Pradesh, Hyderabad.
The Industries and Commerce Department.
SF/SC

// FORWARDED BY ORDER //

P. Hanumanthrao
SECTION OFFICER.



Annexure - II

19

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

(9)

Plot No. 41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.
Ph.No. : 2543542.

Lr.No.D-5/PCB/RO-VJA/2023-1222

Date.24.01.2023.

To.

The District Collector & Magistrate,
Vijayawada,
NTR District.

Sir,

Sub: APCCB - RO - VJA - Complaint filed by Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District -Against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings - Inspection Report submitted for taking necessary action - Reg.

- Ref:**
1. Letter No. Rc. Spandana/231/2022, Dt.07.01.2023 of the Collector & District Magistrate letter received this office on 12.01.2023.
 2. Notice No. R.C.A.17/2023, 12.01.2023 of the Thasildar of Gampalagudem regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields.
 3. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
 4. Inspection conducted by the RO Officials of RO, Vijayawada on 13.01.2023.

It is to inform that this office received a complaint filed by Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings. Copy of the complaint is herewith enclosed for necessary action.

Vide reference 2nd cited, the RO, Vijayawada officials contacted Sri. G. Balakrishna Reddy, Tasildar of Gampalagudem had issued notices regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields. (copy of notice enclosed)

In this regard the officials of A.P. Pollution Control Board, RO, Vijayawada have attended the above-complaint matter regarding air pollution caused by the brick units and it's surroundings on 13.01.2023, Sri B. Ramaiah representative of brick unit, Sri. B. B. Venkaiah owner of the brick unit telephonic contacted with Sri B. Jamaiah owner of units (3no's of brick units), Sri V. kanaka Durga Rao, VRO of Vinagadapa (V), Sri. P. Srinivasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other brick units works were also accompanied.

During the inspection, the following observations were made:

1. The operation of brick unit's activity was progresses during the Ambient (Pm₁₀) monitoring.
2. The brick units had not obtained requisite permissions from the concerned Departments such as Gram Panchayat, Industries Department etc.,
3. Sri B. Jamalaiah brick unit (R.S.No. 469, total area: 10.21 acres), which is located in the adjacent premises to the complainant's agricultural fields (R.S.No. 463/3, 468 and 470, total area : 4.52 acres),
4. The complainant's agricultural fields (Lat- 16.974314, Long - 80.520320) is surrounded by East - Kottapalli road, West - Katteru vagu (water body) at the distance of 114 meters & North sides - Sri B. Jamalaiah brick unit (R.S.No. 469, total area: 10.21 acres), South - Agricultural lands of U. Srinivasa Rao.
5. Sri B. Ramaiah representative of brick unit (2.0 Acre) is adjacent to the Katteru Vagu (water body). They stated that 250 tonnes of earth soil, 15 tonnes of wood, 10 tonnes of rice husk and 1.5 KL water are being used for manufacturing of 1 lakh (100,00,000) bricks and also informed that soil excavated from Durga devi Cheruvu & other neighbors agricultural fields is being used for making of brick (photographs are enclosed).
6. During the inspection, it was observed that 4 no's of brick units are storing ash openly without taking any precautions, measures for controlling fugitives dust emissions.
7. At the time of inspection 4 no's of brick units were identified to the surroundings of complainant's paddy agricultural fields, the unit wise details are given under:

S.No	Name of the brick unit operator/owner	Name of the land owner	Lease period		Distance (aerial) of the complainant's land	Distance of the water body/roads/ NH road & others.
			Actual period	Reaming period		
1	B. Anjaiah & B. Jamalaiah	L. Adinaryana (10.2 Acres)	5 years	3 years	Closely/ adjacent	40 meters to Kottapalli road from the boundary of brick unit.
2	B. Ramaiah B. Jamalaiah	Ramabbai garu (2.0 Acres)	10 years	2 years	290 meters	Adjacent to katteru vagu from the boundary of brick unit.
3	B. Jamalaiah	B. Jamalaiah (1.0 Acre)	---	---	230 meters	Adjacent to Kottapalli road from the boundary of brick unit.
4	B. Venkaiah	N. Yuganda Sundar (2.0 Acres)	3 years	1 year	187 meters	Adjacent to Kottapalli road from the boundary of brick unit.

8. Ambient Air Quality (PM₁₀) Monitoring was conducted at complainant's agricultural lands (4.52 acres) Vingadapa (V), Gamplaguem (M), NTR District. The measured value of PM₁₀ is 170 µg/m³ which exceeded the National Ambient Air Quality Standard of 100 µg/m³.

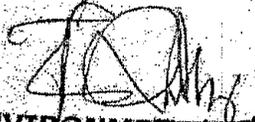
- 21
- (2P)
9. Concerned officials of local body and Tahasildar of the concerned Mandal are the competent authorities to execute the provisions of G.O. under 133 CrPC for removal of nuisance being caused to the public.

In view of the above, it is to submit that as per the results Ambient Air Quality monitoring conducted by this office, it is inferred that the measured value of PM_{10} is $170 \mu g/m^3$ has exceeded stipulated National Ambient Air Quality standard: $100 \mu g/m^3$ which indicates that the ambient Air Quality in the surroundings of the Vinagadapa (V), where brick kilns are located is polluted which requires relocation of Brick Kilns or stringent Air pollution control measures should be taken-up for safe guarding the public health & environment. Further, it is submitted that the Tahasildar, Gampalagudem (M) is the competent authority to take necessary action as per G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.

Therefore, it is requested the District Collector & Magistrate, NTR District to issue necessary directions to the Tahasildar, Gampalagudem (M), to initiate necessary action for redressal of the complainant matter.

This is submitted for kind information.

Yours faithfully,


ENVIRONMENTAL ENGINEER

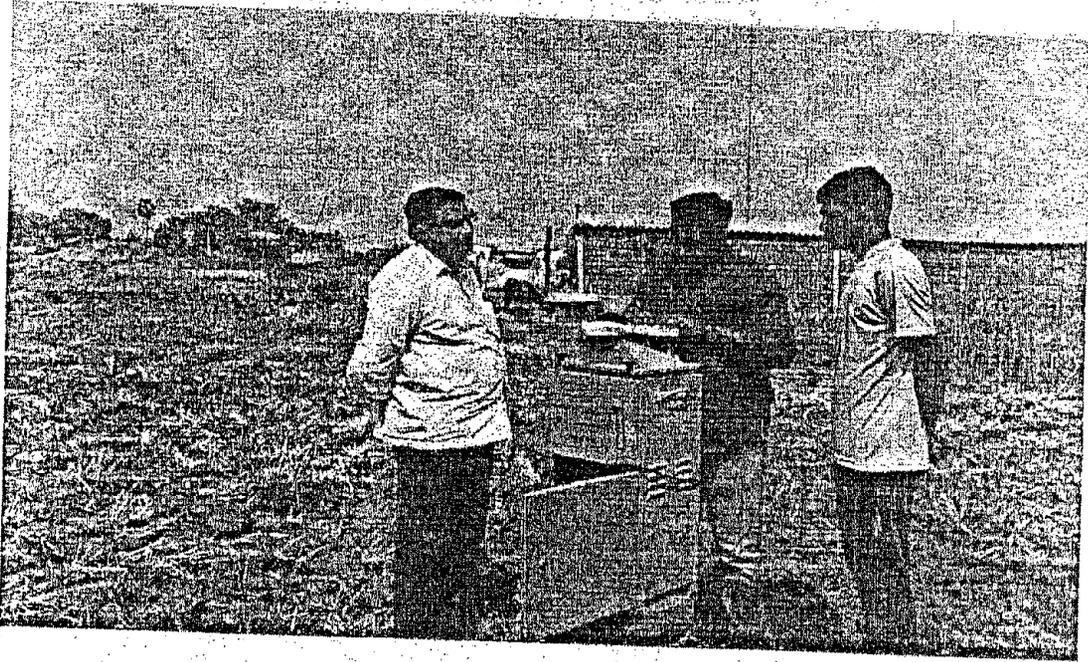
Copy submitted to:

1. The Asst. Director, Mining & Geology Department, LIC Colony, Vijayawada for information.
2. The Asst. Executive Engineer, Water Resource Department, Tiruvuru, NTR District for information.
3. The Mandal Parishad Development Officer (MPDO), Gampalagudem, NTR District for information.
4. Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District for information.

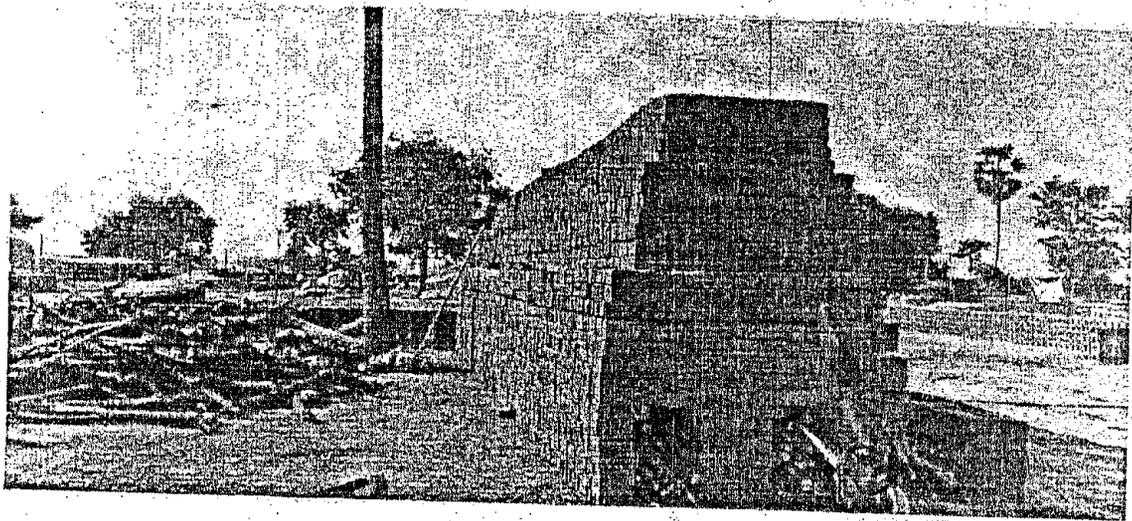
A.P. Pollution Control Board, RO, Vijayawada have attended the above complaint matter regarding air pollution caused by the brick units and it's surroundings on 13.01.2023

Ambient Air Quality Monitoring conducted at complainant's Agricultural fields

In-presences of Sri V. kanaka Durga Rao, VRO of Vinagadapa (V) & R. Madhu complainant.



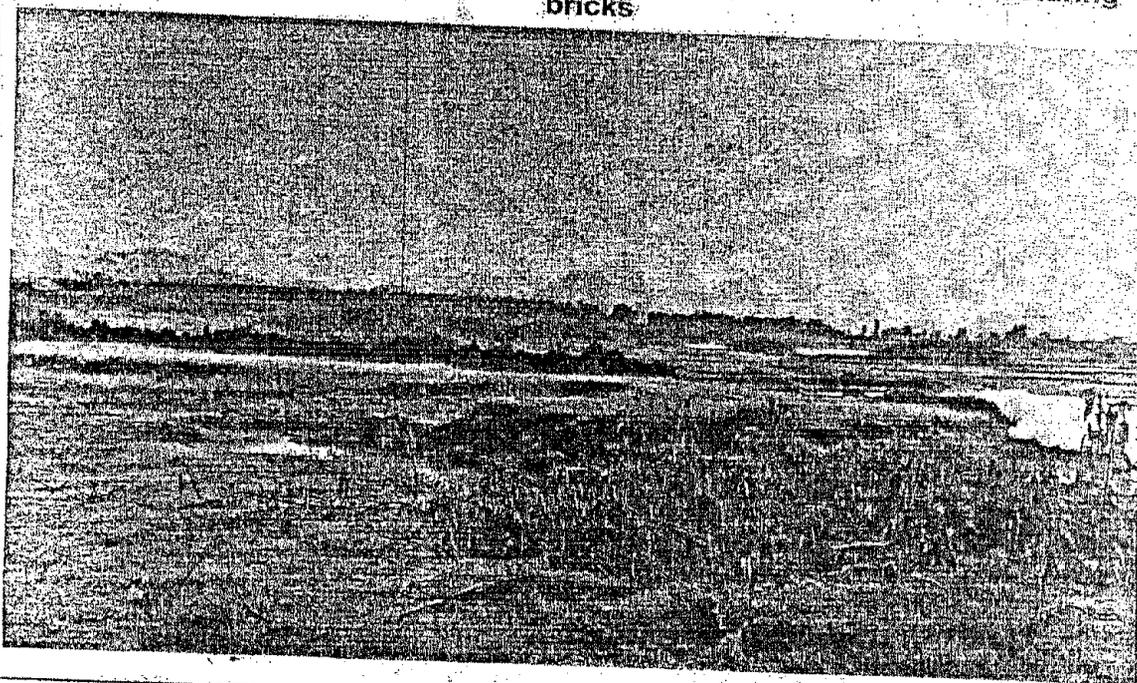
Brik unit (2.0 acres) at Vinagadapa Village



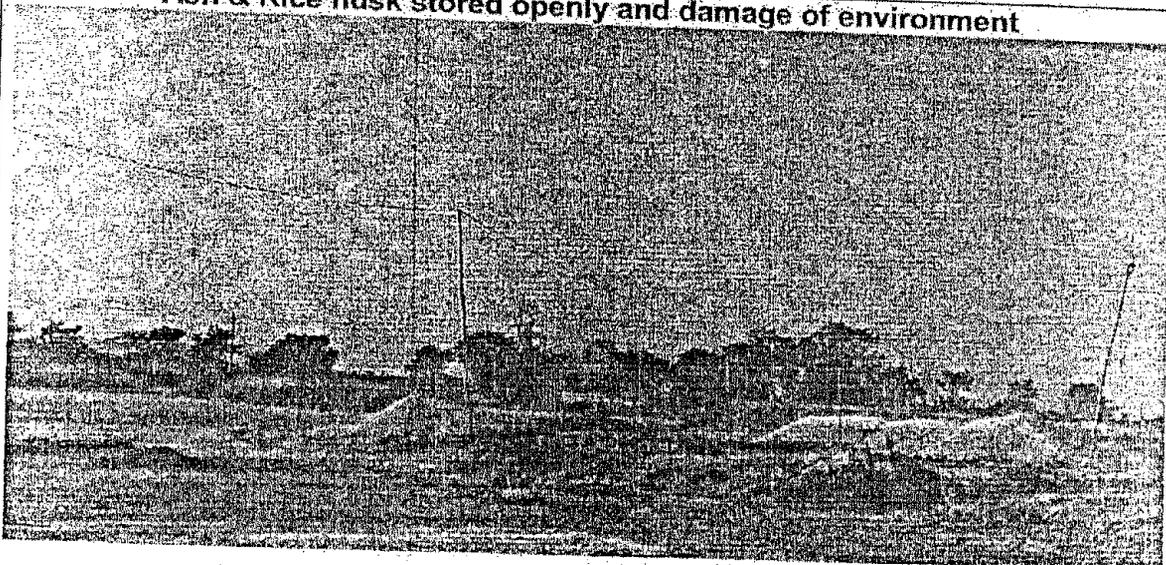
Agricultural fields soil used for manufacturing bricks



Unauthorized digging of Dura Devi Cheruvu – soil used for manufacturing bricks



Ash & Rice husk stored openly and damage of environment





ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.

Ph.No. : 0866-2543542

ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING

Report No. : Y2301A01

Point of sample collections : At Complainant's Agricultural lands (4.52 Acres) R.S.No. 460/3, 468 & 470, Vingadapa (V), Gamplaguem (M), NTR District, which is located adjacent to the Brick unit of Sri B. Jamalaiah (R.S.No:469).

Date / Time of monitoring : 13.01.2023, 12.10 PM to 03:20 PM.

Sampling done by : Analyst, APPCB, RO, Vijayawada.

In the presence of : Sri V. Kanaka Durga Rao, V.R.O. of Vinagadapa (V), Sri. P. Sririvasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other Brick unit workers were also accompanied.

Date of Report : 24.01.2023

Analysis results :

S.No	Parameter	Value	Standard
1	PM ₁₀ (Particulate matter size less than 10 µm)	170 µg/m ³	100 µg/m ³

Note.:

- The operation of brick unit's activity was progressing during the Ambient (PM₁₀) monitoring.
- During the inspection, it was observed that 4 no's of brick units are storing ash openly without taking any pollution precautionary measures for controlling fugitives dust emissions.

E. S. Sathya
Analyst 24/01/23

[Signature]
ENVIRONMENTAL ENGINEER
24/01/2023



ANDHRA PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.Spandana/PCB/RO-VJA/2023-1354

Date.20.02.2023

To

The Tahasildar
Gampalagudem,
NTR District.

Sir,

Sub: APPCB-RO-VJA- Complaint filed by Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District against operation of Brick units at Vinagadapa Village for causing smoke and dust nuisance to the surroundings - Certain information furnished to take requisite action against the defaulting brick kiln owners, as per the delegated powers enunciated in G.O. Ms.No.80, Dated.22.04.2010 for safeguarding Public Health and Environment - Reg.

- Ref:
1. Letter No. Rc. Spandana/231/2022, Dt.07.01.2023, O/o. the Collector & District Magistrate, NTR District received in this office on 12.01.2023 through Spandana programme.
 2. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
 3. Inspection conducted by the officials of RO, Vijayawada on 13.01.2023.
 4. T.O. Lt.No.D-5/PCB/RO-VJA/2023-1222, Dt.24.01.2023, Report submitted to the Collector & District Magistrate, NTR District (Copy enclosed).
 5. Rc.No.17/2023, Dated:01.02.2023, letter received from Tahasildar, Gampalagudem, NTR District (Copy enclosed).

Vide reference cited above, it is informed that this office is in receipt of the letter from the Tahasildar, Gampalagudem, NTR District on 16.02.2023 requesting this office to take necessary action against the illegally operating Brick kilns located in Vinagadapa (V), Gampalagudem (M), NTR District, in the interest of safeguarding the Public Health and Environment.

In this regard, it is to inform that based upon the instructions received from the Collector & District Magistrate, NTR District during the Spandana programme held on 02.01.2023 and as per the communication received from O/o. the Collector & District Magistrate, NTR District, the officials of APPCB RO, Vijayawada attended the complaint matter and also conducted AAQM on 13.01.2023. As per the monitoring report, the levels of Particulate Matter (PM₁₀) are exceeding 170 µg/m³ the stipulated standard of 100 µg/m³ prescribed by the APPCB / CPCB, which indicates that the surrounding Environment is getting polluted due to the emissions generating from the nearby Brick kiln activity. Copy of the AAQM report is herewith enclosed for perusal.

Subsequently, this office submitted a report to the Collector & District Magistrate, NTR District on the above said Air polluting brick kilns located in the surroundings of Vinagadapa(V), Gampalagudem (M), NTR District on 24.01.2023 with a request to issue necessary directions to the competent authority to initiate necessary action for redressal of the complaint matter, as per the delegated powers defined in the G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department. Copy of the report is herewith furnished for perusal.

Therefore, it is requested the Tahasildar, Gampalagudem, NTR District to initiate necessary action against the defaulting Brick kilns surrounding the agricultural land belongs to the complainant, Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District of Vinagadapa (V), Gampalagudem (M), NTR District for safeguarding the Public Health and Environment, as per G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department and action taken in this regard may be communicated to this office for office record purpose.

Encl:A/a.


ENVIRONMENTAL ENGINEER

20/02/2023

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.50 of 2023 /PCB/RO-VJA/2023- 777

Date.28.10.2023

To:
The Collector and District Magistrate,
NTR District,
Vijayawada

Sir,

Sub: APPCB-RO-VJA-O.A. No.50 of 2023 filed before the Hon'ble N.G.T, South Zone, Chennai by Sri Ramiseti Suresh Kumar on illegal extraction of soil, crop damage and pollution caused due to brick kilns located at Vinagadapa (V), Gampalgudem (M), NTR District-The Hon'ble N.G.T. Order dated.03.10.2023- Request for constitution of the Joint Committee to assess the Environmental Compensation-Reg

Ref: 1. O.A. No.50 of 2023 filed before the Hon'ble N.G.T (SZ) Sri Ramiseti Suresh Kumar.
2. The Hon'ble N.G.T Order dated.03.10.2023 in O.A. No.50 of 2023.

It is to submit that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on illegal extraction of soil and pollution caused due to brick kilns and crop damage.

The Board has submitted counter affidavit in the above case. At present the brick kilns were stopped their operations and the same was also submitted to the Hon'ble NGT.

The Hon'ble NGT vide order dt 03.10.2023 in OA No.50 of 2023 has directed the following: Copy of the order is here with enclosed.

"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable".

In obedience to the Hon'ble NGT directions the Board officials again inspected the said brick kilns on 27.10.2023 and observed that the brick kilns are not in operation and One brick kiln is completely removed.

These brick kilns were established without obtaining all mandatory permissions and soil was excavated from the nearby areas for making bricks.

In view of the above It is requested to constitute a joint committee with the following officials to ascertain brick kilns past activities and to assess the damages and to calculate the environmental compensation payable.

1. The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
2. The Tahasildhar, Gamapalagudem, NTR District
3. The District Mines and Geology Officer, NTR District
4. The Panchayath Secretary, Vinagadapa Panchayth.
5. Representative from Irrigation Department concern area, NTR District
6. District Agricultural Officer, NTR District

This is submitted for favour of kind information.

Yours faithfully,

[Signature] 28/10

ENVIRONMENTAL ENGINEER

Encl:A/a.

Copy submitted to

1. The Member Secretary, Head Office, A.P. Pollution Control Board, Vijayawada for favor of information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.

20/10/13
 గణపతి
 సహాయ కార్యదర్శి
 NTR జిల్లా

Photographs of the Joint Committee Inspection conducted on 20.04.2024



